

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 33/AM12
HELD ON 16.11.2011
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. 33/87-NC-7/2011 of NORMS COMMITTEE (NC-7) dealing with 'Plastic & Rubber Products' scheduled to be held on 16.11.2011 under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Aggarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri S.S.Bose, Senior Development Officer, DIPP
- 3) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. 32/AM12 held on 11.11.2011.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-159	GUJARAT FLUORO CHEMICALS LTD.	Status: Approved
NC No.: 33/AM12 Dated: 16.11.2011	HQ F. No. 01/87/162/00025/AM12/DES-VII	

Request: Fixation of new Standard Input-Output Norms (SION) for the
'Polytetrafluoroethylene / PTFE / Poly Tetra Fluoro Ethylene / Granular PTFE'.

Export Product

Decision: The Committee considered the request of firm and on the basis of written comments of D/o C&PC vide OM No. 46011/01/2008-PC-II dated 15.11.2011 decided to **approve the case for fixation of new Standard Input-Output Norms (SION)** as under:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polytetrafluoroethylene / PTFE Powder / Granular PTFE	1 kg	1. Monochloro DI-Fluoro Methane (Refrigerant R-22/HCFC 22)	2.140 kg
		OR	OR
		2. Methanol	0.993 kg
		3. Fluorspar	3.546 kg
Note: Either Import Item No. 1 OR Import Item No. 2 and 3 can be used as an alternate item for manufacturing of export product.			

3. The above SION may be notified through Public Notice after approval of DG.

Case No. A-160	EVERSHINE RUBBER PVT. LTD.	HQ F. No. 01/87/162/00165/AM12/DES-VII	Status: Rejected
NC No.: 33/AM12 Dated: 16.11.2011	Adv. Lic. No. 1210007553 dated 24.03.2011	RLA F. No. 12/21/076/00017/AM11	

Request: Issuance of clarification regarding description of export product mentioned at **SION A-1709.**

Decision: The Committee noted that the firm is manufacturing and exporting “Low Pressure Rubber Tubing”, while the description of export production as per SION A-1709 is “Rubber Hoses of different dimensions having net content of Rubber not more

than 0.49 MT”.

2. Technical Representative of DIPP stated that the export product of firm cannot be accepted under SION A-1709 as the description is not matching and these are two different products.

3. Hence, the Committee decided to **reject** the case.

Case No. A-161	BULK LIQUID SOLUTION PVT. LTD.	HQ F. No. 01/87/050/00676/AM07/DES-VII	Status: Deferred
NC No.: 33/AM12 Dated: 16.11.2011	Adv. Lic. No. 0710048196 dated 01.11.2006	RLA F. No. 07/24/040/00496/AM07	

Request: Inclusion of two Import Items left out by Norms Committee.

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 04.10.2011.
Comments of D/o C&PC are awaited.

Deferred for two weeks.

Case No. A-162	HAMILTON HOUSEWARES PVT. LTD.	HQ F. No. 01/87/050/00490/AM11/DES-VII	Status: Deferred
NC No.: 33/AM12 Dated: 16.11.2011	Adv. Lic. No. 0310619147 dated 03.03.2011	RLA F. No. 03/94/040/00890/AM11	

Request: Amendment in the adhoc norms fixed by Norms Committee and ITC HS Code of
Product.

Export

Decision: A copy of application has been forwarded to D/o C&PC on 28.10.2011. Comments of D/o C&PC are awaited.
Deferred for two weeks.

Case No. A-163	ECOPLAST LTD.	HQ F. No. 01/87/050/00064/AM12/DES-VII	Status: Deferred
NC No.: 33/AM12 Dated: 16.11.2011	Adv. Lic. No. 0310626935 dated 18.04.2011	RLA F. No. 03/94/040/01080/AM11	

Request: Enhancement in the quantity of Import Items.

Decision: A copy of application has been forwarded to D/o C&PC on 11.11.2011. Comments of D/o C&PC are awaited.
Deferred for three weeks.

Case No. A-164	ECOPLAST LTD.	HQ F. No. 01/87/050/00065/AM12/DES-VII	Status: Deferred
NC No.: 33/AM12 Dated: 16.11.2011	Adv. Lic. No. 0310629303 dated 03.05.2011	RLA F. No. 03/94/040/01133/AM11	

Request: Enhancement in the quantity of Import Items.

Decision: A copy of application has been forwarded to D/o C&PC on 11.11.2011. Comments of D/o C&PC are awaited.

Deferred for three weeks.

ONLINE CASES

1	Case No.:1/21/87-ALC1/2011	Party Name:BAYER MATERIALSCIENCE PVT. LTD.,	Meet No/Date:33/87-ALC1/2011 16.11.2011	Status: Deferred
	HQ File :01/87/050/00171/AM12/	RLA File :03/94/040/01104/AM11/	Lic.No/Date:0310633145 27.05.2011	Defer Date:07.12.2011
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 17.10.2011. Comments of D/o C&PC still awaited.			

2	Case No.:3/27/87-ALC1/2011	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:33/87-ALC1/2011 16.11.2011	Status: Deferred
	HQ File :01/87/050/00216/AM12/	RLA File :03/94/040/00361/AM12/	Lic.No/Date:0310644789 27.07.2011	Defer Date:30.11.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 29.09.2011. Comments of D/o C&PC are awaited.			

3	Case No.:4/27/87-ALC1/2011	Party Name:INTERNATIONAL CONVEYORS LIMITED	Meet No/Date:33/87-ALC1/2011 16.11.2011	Status: Deferred
	HQ File :01/87/050/00217/AM12/	RLA File :03/94/040/00362/AM12/	Lic.No/Date:0310644859 28.07.2011	Defer Date:30.11.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 29.09.2011. Comments of D/o C&PC are awaited.			

4	Case No.: 8/27/87-ALC1/2011	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:33/87-ALC1/2011 16.11.2011	Status: Deferred
	HQ File :01/87/050/00221/AM12/	RLA File :34/24/040/00084/AM12/	Lic.No/Date:3410031117 01.08.2011	Defer Date:07.12.2011
	Decision: A D/L No. 46011/54/2010-PC.II dated 18.10.2011 was issued by D/o C&PC to firm. This was followed by reminder on 03.11.2011 giving 15 days time for submission of information. In response to above D/L, the firm vide letter dated 04.11.2011 have requested to grant them further 15 days more time, that is, upto 03.12.2011 for submission of information. The Committee considered the request of firm and grant them time upto 03.12.2011 for submission of information.			

5	Case No.: 1/28/87-ALC1/2011	Party Name:POLYSIL IRRIGATION SYSTEMS PVT. LTD.	Meet No/Date:33/87-ALC1/2011 16.11.2011	Status: Deferred
	HQ File :01/87/050/00226/AM12/	RLA File :03/95/040/00258/AM12/	Lic.No/Date:0310650131 24.08.2011	Defer Date:07.12.2011
	Decision: A D/L No. 46011/95/2011-PC.II dated 08.11.2011 was issued by D/o C&PC to firm. The Committee considered the case and it was decided to issue a reminder to firm giving 15 days time for submission of information.			

6	Case No.: 6/27/87-ALC1/2011	Party Name:VIJESH N SAIGAL.MR	Meet No/Date:33/87-ALC1/2011 16.11.2011	Status: Deferred
	HQ File :01/87/050/00219/AM12/	RLA File :07/24/040/00201/AM12/	Lic.No/Date:0710081752 25.08.2011	Defer Date:30.11.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 29.09.2011. Comments of D/o C&PC are awaited.			

7	Case No.: 7/25/87-ALC1/2011	Party Name:JELENTA POLYTRADERS PRIVATE LIMITED	Meet No/Date:33/87-ALC1/2011 16.11.2011	Status: Deferred
	HQ File :01/87/050/00205/AM12/	RLA File :02/24/040/00078/AM12/	Lic.No/Date:0210164751 26.08.2011	Defer Date:07.12.2011

Decision: A D/L No. 46011/91/2011-PC.II dated 13.10.2011 was issued by D/o C&PC to firm followed by reminder from DGFT on 09.11.2011 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, it was decided to issue another reminder to firm giving 15 days time for submission of information.

Case No.:2/30/87-ALC1/2011	Party Name:JAIN IRRIGATION SYSTEMS LTD.	Meet No/Date:33/87-ALC1/2011 16.11.2011	Status: Approved
HQ File :01/87/050/00228/AM12/	RLA File :03/94/040/00482/AM12/	Lic.No/Date:0310650703 26.08.2011	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>Export Item Name.</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39172110	63/0- HDPE Pipes/HDPE Duct Pipes (HDPE PLB Pipes)	2500.000	M.T	212231925.00	4834440.20 US\$
				Total	212,231,925.00	4,834,440.20

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>Import Item Name.</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39012000	HDPE Resin	2525.000	M.T	169528500.00	3792583.89 US\$	Value & Qty
2	32064990	Colour Master Batch	100.000	M.T	15021000.00	336040.27 US\$	Value & Qty
				Total	184,549,500.00	4,128,624.16	

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/97/2010-PC.II dated 14.11.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
HDPE Pipes/HDPE Duct Pipes	1 kg	1. HDPE Resin	1.003 kg

(HDPE PLB Pipes)	2.	Colour	Master	0.040 kg
	Batch			

Case No.:10/25/87-ALC1/2011	Party Name:SUN PLAST	Meet No/Date:33/87-ALC1/2011 16.11.2011	Status: Approved
HQ File :01/87/050/00208/AM12/	RLA File :03/95/040/00470/AM12/	Lic.No/Date:0310653515 14.09.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39231000	63/0- LLDPE PLASTIC BAGS (MADE OF LLDPE GRANULES AND REPROCESSED LLDPE GRANULES)	150000.000	K.G	13655250.00	303450.00 US\$
				Total	13,655,250.00	303,450.00

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	39011010	LLDPE GRANULES	118125.000	K.G	9568125.00	212625.00 US\$	Value & Qty
2	39019000	LLDPE GRANULES (REPROCESSED)	31500.000	K.G	1417500.00	31500.00 US\$	Value & Qty
3	38122000	RELEVANT MASTER BATCH	7875.000	K.G	885937.50	19687.50 US\$	Value & Qty
				Total	11,871,562.50	263,812.50	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 28/87-ALC1/2011 dated 12.10.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
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LLDPE Plastic Bags (Made of LLDPE Granules and Reprocessed LLDPE Granules)	1 kg	1. LLDPE Granules	0.7875 kg
		2. LLDPE Granules (Reprocessed)	0.2100 kg
		3. Relevant Master Batch	0.0525 kg

10	Case No.: 3/30/87-ALC1/2011	Party Name:PROPACK INDUSTRIES(PROP. KUNAL PLASTICS PVT. LTD)	Meet No/Date:33/87-ALC1/2011 16.11.2011	Status: Deferred
	HQ File :01/87/050/00229/AM12/	RLA File :03/95/040/00331/AM12/	Lic.No/Date:0310655415 22.09.2011	Defer Date:30.11.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 20.10.2011. Comments of D/o C&PC are awaited.			

11	Case No.: 11/27/87-ALC1/2011	Party Name:KULODAY PLASTOMERS PVT.LTD.,	Meet No/Date:33/87-ALC1/2011 16.11.2011	Status: Deferred
	HQ File :01/87/050/00224/AM12/	RLA File :03/94/040/00546/AM12/	Lic.No/Date:0310656122 26.09.2011	Defer Date:30.11.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 24.10.2011. Comments of D/o C&PC are awaited.			

Case No.: 6/30/87-ALC1/2011	Party Name:BILCARE LIMITED	Meet No/Date:33/87-ALC1/2011 16.11.2011	Status: Deferred
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12	HQ File :01/87/050/00232/AM12/	RLA File :31/83/040/00131/AM12/	Lic.No/Date:3110050878 07.10.2011	Defer Date:07.12.2011
Decision: A copy of application has been forwarded to D/o C&PC on 15.11.2011. Comments of D/o C&PC are awaited.				

13	Case No.:1/33/87-ALC1/2011	Party Name:TESA TAPES (INDIA)PVT. LTD.	Meet No/Date:33/87-ALC1/2011 16.11.2011	Status: Deferred
	HQ File :01/87/050/00249/AM12/	RLA File :03/95/040/00625/AM12/	Lic.No/Date:0310663539 04.11.2011	Defer Date:07.12.2011
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously				

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Case No.:2/33/87-ALC1/2011		Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NAVARANG		Meet No/Date:33/87-ALC1/2011 16.11.2011		Status: Approved	
HQ File :01/87/050/00250/AM12/		RLA File :03/95/040/00542/AM12/		Lic.No/Date:0310663935 08.11.2011		Defer Date:	
Application: Request is for adhoc norms for following:							
Sl.No.	ITCHS Code	Export Item Name.		Qty	UOM	FOB/FOR (Rs.)	FOB (in Currency of realisation)
1	39039010	62/0- DIPICRYL 0382LC - ACRYLIC COPOLYMERS EMULSIONS WITH SOLID CONTENTS 47 + - 1%		1000000.000	K.G	70500000.00	1500000.00 US\$
					Total	70,500,000.00	1,500,000.00
Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Limiting Factor (Value/Qty/Value & Qty)
1	29161400	METHYL META ACRYLATE	229000.000	K.G	26907500.00	572500.00 US\$	Value & Qty

2	29161210	BUTYL ACRYLATE MONOMER	247000.000	K.G	31344300.00	666900.00 US\$	Value & Qty
				Total	58,251,800.00	1,239,400.00	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 11/87-ALC1/2009 dated 10.06.2009, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Acrylic Polymer Emulsion Dipicryl-0382 LC Solid Content 47+1%)	1 kg	1. Methyl Meta Acrylate	0.229 kg
		2. Butyl Acrylate	0.247 kg

Meeting ended with thanks to Chair and all participants.
